

Government is adopting a wavering policy. The Government should deal with the terrorists firmly. Due to this indecisiveness the workers of B.J.P. are being killed one by one. It was yet another instance of sacrifice. Therefore, I wish that the Hon. Minister should make a statement in this regard.

[English]

SHRI RUPCHAND PAL (Hooghly): A very serious situation has arisen in our country. Thousands and thousands of public sector employees had entered into agreements with the Government in the Steel Authority of India, Coal India Limited and the Oil Corporation. What has happened is that even the money that was diverted from the provident fund is not going to be paid as pension. But in a clandestine manner the Oil Corporation are making the payment only on paper. Such an anomalous situation has arisen. I draw the attention of the Government to come out with a total policy in the matter of this pension which is an inalienable right of the employees of this country.

MR. SPEAKER: Now Papers Laid on the Table.

12.33 hrs.

Papers Laid on the Table

Annual Accounts of Rubber Board Kottayam for 1989-90 and Statement showing reasons for delay in laying these papers etc.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1989-90 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-437/91]

- (3) (i) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board for the year 1989-90.
- (ii) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-438/91]

Review on the Working and Annual Report of British India Corporation Ltd., Kanpur for 1989-90 etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of

the British India Corporation Limited, Kanpur, for the year 1989-90.

- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-439/91]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1987-88 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1987-88.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-440/91]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1989-90 alongwith Audited Accounts.

(ii) A copy of the Review

(Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1989-90.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-441/91]

Notifications under Companies Act, 1956, etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 620 of the Companies Act, 1956 :—

(i) G.S.R. 513 published in Gazette of India dated the 18th August, 1990 declaring Messrs Park Town Benefit Fund Limited, Madras, to be a 'Nidhi'.

(ii) G.S.R. 314 published in Gazette of India dated the 18th May, 1991 declaring Messrs Pammal Makkal Nala Fund Limited, Madras, to be a 'Nidhi'.

(iii) G.S.R. 303 published in Gazette of India dated the 19th May, 1990 declaring Messrs Kellys Benefit Fund Limited, Madras, to

be a Nidhi'.

[Placed in Library. See No. LT-442/91]

- (2) A copy of the Notification No. S.O. 363(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1991 as the date on which the provisions of the Companies (Amendment) Act, 1988 shall come into force issued under the said Act.

[Placed in Library. See No. LT-443/91]

- (3) A copy of the Notification No. S.O. 364(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1991 constituting a Board of Company Law Administration consisting of six members with effect from the forenoon of the 31st May, 1991 issued under section 10E of the Companies Act, 1956.

[Placed in Library. See No. LT-444/91]

- (4) A copy of the Notification No. S.O. 365(E) (Hindi and English versions) published in Gazette of India dated the 31st May, 1991 authorising the Board of Company Law Administration to decide all questions of the nature referred in 2A section of the Monopolies and Restricted Trade Practices Act, 1969, issued under the said Act.

[Placed in Library. See No. LT-445/91.]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 637 of the Companies Act, 1956 :—

- (i) S.O. 366(E) published in Gazette of India dated the

31st May, 1991 making certain amendments to the Notification No. G.S.R. 507(E) dated the 24th June, 1985

- (ii) S.O. 368(E) published in Gazette of India dated the 31st May, 1991 making certain amendments to the Notification No. G.S.R. 527 dated the 15th May, 1978.

- (iii) G.S.R. 287(E) published in Gazette of India dated the 31st May, 1991 rescinding the Notification No. G.S.R. 443(E) dated the 18th October, 1972, No. G.S.R. 343(E) dated the 24th June, 1975 and No. G.S.R. 477 dated the 31st March, 1978.

- (iv) G.S.R. 288(E) published in Gazette of India dated the 31st May, 1991 delegating the powers to the Regional Directors at Bombay, Calcutta, Madras and Kanpur, the powers and functions of the Central Government under certain provisions of the Companies Act, 1956.

[Placed in Library. See No. LT-446/91.]

- (6) A copy of the Companies (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. S.O. 367(E) in Gazette of India dated the 31st May, 1991 under sub-section (3) of section 641 of the Companies Act, 1956.

[Placed in Library. See No. LT-447/91.]

(7) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 642 of the Companies Act, 1956 :—

- (i) G.S.R. 286(E) published in Gazette of India dated the 31st May, 1991 rescinding certain Rules mentioned in the Notification.
- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1991 published in Notification No. G.S.R. 289(E) in Gazette of India dated the 31st May, 1991.
- (iii) The Company Law Board (Fees on Applications and Petitions) Rules, 1991 published in Notification No. G.S.R. 290(E) in Gazette of India dated the 31st May, 1991.

[Placed in Library. See No. LT-448/91.]

Notifications under Small Industries Development Bank of India Act, 1989 and Annual Report of the Nadia Gramin Bank, Nadia 1988-89.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 52 of the Small Industries Development Bank of India Act, 1989 :—
 - (i) The Small Industries Development Bank of India (Issue and Manage-

ment of Bonds) Regulations, 1990 published in Notification No. 3144/CAD in Gazette of India dated the 25th October, 1990.

- (ii) The Small Industries Development Bank of India General Regulations, 1990 published in Notification No. 3144/CAD in Gazette of India dated the 25th October, 1990.

[Placed in Library. See No. LT-449/91.]

- (2) A copy of the Notification No. 2469/SIDBLPF. (Hindi and English versions) published in Gazette of India dated the 8th February, 1991 containing Errata to the Notification No. 3590/PF dated the 20th November, 1990.

[Placed in Library. See No. LT-450/91.]

- (3) A copy of the Annual Report (Hindi and English versions) of the Nadia Gramin Bank, Nadia, for the period the 1st January, 1988 to the 31st March, 1989 together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-451/91.]

Notifications under Salt Act, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : Sir, on behalf of SHRI RAMESHWAR THAKUR, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-

section (2) of section 38 of the Central Excises and Salt Act, 1944 :—

- (i) G.S.R. 247(E) published in Gazette of India dated the 1st May, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 278/82-CE, dated the 17th November, 1982.
- (ii) A copy of each of the Notification Nos. G.S.R. 350(E) to G.S.R. 422(E) (Hindi and English versions) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to indirect taxes announced by the Finance Minister in Lok Sabha on the 24th July, 1991.

[Placed in Library. See No. LT-452/91.]

- (2) A copy each of Notification Nos. G.S.R. 423(E) to G.S.R. 490(E) (Hindi and English versions) published in Gazette of India dated the 25th July, 1991 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to the Indirect taxes announced by the Finance Minister in Lok Sabha on the 24th July, 1991 under section 159 of the Customs Act, 1952.

[Placed in Library. See No. LT-453/91.]

Annual Report of and Review on the working of Indian Institute of Packaging, Bombay for 1989-90 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Institute of Packaging, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1989-90.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-454/91]

- (3) A copy of the Annual Report (Hindi and English versions) of the Export-Inspection Council and Export Inspection Agencies (Volume-II)* for the year 1989-90.

[Placed in Library. See No. LT-455/91]

* Annual Report (Volume-I) was laid on the Table on 10-1-1991.